

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 9**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 31.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP:

Mr. Mohtashim Kibriya, Adv. with Mr. Mohd. Nazim  
Khan, PCS for RP

**ORDER**

**CA-1050(PB)/2019:-**

There is no application in the paper book and only some reports have been attached nor any prayer for taking the report on record has been made. Accordingly the application is dismissed with liberty to file a fresh one on the same cause of action.

**CA-1051(PB)/2019:-**

Notice of the application.

Mr. Mohd. Nazim Khan, learned Resolution Professional accepts notice. A copy of the application shall be furnished to him during the course of the day.

It is appropriate to mention that the present application has been filed alleging that the RP has canvassed for the resolution applicant and has called upon the financial creditors to cast their vote in favour of Hari Global.



The Resolution Professional undertakes to file an affidavit on the aforesaid issue within four days with a copy in advance to the counsel for the applicant.

List for arguments on 06.06.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

31.05.2019.  
Aarti Makker